

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION No.-1858
TO BE ANSWERED ON- 11.12.2025

INDIVIDUAL AND COMMUNITY FOREST RIGHTS TITLES UNDER FRA, 2006

1858. SMT. JYOTSNA CHARANDAS MAHANT:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any Individual and Community Forest Rights (CFR) titles granted under the Forest Rights Act (FRA), 2006 in Korba district were subsequently cancelled or withdrawn by the District Authorities between 2018 and October 31, 2025 and if so, the exact number of such cancellations or withdrawals;

(b) whether the Government is providing any financial or technical support to strengthen the Gram Sabhas in Chhattisgarh to prevent the Forest Department from encroaching upon the Community Forest Resource management powers vested under the FRA and PESA Acts and if so, the details thereof;

(c) whether the Government has taken any action on the reported unlawful cancellation of CFR rights in villages like Ghatbarra (Hasdeo), which was allegedly carried out to facilitate coal mining expansion and if so, the details thereof; and

(d) whether the Government would intervene to restore these constitutional rights, if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) to (d) : As per the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short, FRA) and Rules made thereunder, the State Governments and UT Administrations are responsible for implementation of various provisions of the Act and are being implemented in 20 States (including Chhattisgarh) and 1 UT. Ministry of Tribal Affairs (MoTA) monitors the Monthly Progress Reports submitted by States/UT. As reported by the State Government of Chhattisgarh, the status of FRA implementation in Korba, there are a total of 1,10,290 claims (Individual- 1,07,890 and Community- 2,400) have been received, out of which a total of 58,773 (53.28%) (Individual- 57,141 and Community- 1,632) titles have been distributed. A total of 50,749 (46.01%) claims have been rejected, and 768 claims are pending.

Ministry of Tribal Affairs has extended, financial support to State Governments under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA–JGUA) for strengthening Gram Sabhas and Community Forest Resource Management Committees, including for the preparation and implementation of community-led forest management plans.

As stipulated under Section 6 (6) of FRA, “*the decision of the District Level Committee on the record of forest rights shall be final and binding*”. Further, no such information is available with this Ministry regarding cancellations or withdrawals of any granted rights under FRA in Korba District and cancellation of CFR rights in villages like Ghatbarra (Hasdeo). State Governments, the implementing authority are regularly urged to uphold the provisions of the Act and other safeguards in their true letter and spirit.
